	Annexu														
Name of Corporate Debtor: M/s Sagar Automobiles Private Limited: Liquidation Commencement date: 28.07.2023: List of Creditors as on: 02.10.2023 List of Secured Financial Creditors (Other than financial creditors belonging to any class of creditor)															
				1				•	icial creditors belonging	g to any class of	Amount of				T
S.No.	No. Name of Details of Claims Received Creditors				Details of claims admitted							Amount of		Amount of claim under	Remarks, if any
	Creditors	reutions							contingent	any mutual dues, that	claim not admitted	verification			
										Cialifi	may setoff	aumitteu	verilication		
										illay setoli					
		Date of	Amount Claimed	Amount of Claim		Amount covered by	Whether security	Details of	Amount covered by	% share in					
		Receipt		Admitted	Claim	Security Interest	interest relinquished?	Security Interest	guarantee	total amount					
							(Yes/No)			of claims					
										admitted					
1	Mahindra &	09.09.2022	11,59,06,493.00	11,59,06,493.00	Secured	11,59,06,493.00	Yes	1.Plot No. 14/7	11,59,06,493.00	12.37	-	-	-	-	As per IBBI notification IBBI/2022-23/GN/REG094
	Mahindra							Khasra No. 465							dated 16/09/2022 "In case a stakeholder does not
	Finance Ltd.							Kazipura Ratlam							submit its claims during the liquidation process, the
								2. Khasra No.							claims submitted by such a stakeholder during the
								9906/3,1106/6,							corporate insolvency resolution process under the
								Mhow-Nemuch road opposite							Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,
								Hotel Cosmos							2016. shall be deemed to be submitted under section
								Ratlam , M.P.							38."
															56.
	Punjab National	16.09.2022	8,37,76,047.50	8,37,76,047.50	Secured	8,37,76,047.50	Yes	Survey no. 33/1	8,37,76,047.50	8.94	-	-	-		As per IBBI notification IBBI/2022-23/GN/REG094
	Bank							part, patwari							dated 16/09/2022 "In case a stakeholder does not
								halka no. 18,							submit its claims during the liquidation process, the
								village Talawali							claims submitted by such a stakeholder during the
								chanda AB Road, Indore					1		corporate insolvency resolution process under the
								indore							Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,
															2016, shall be deemed to be submitted under section
															38."
															1
	Total		199682540.50	199682540.50		199682540.50				21.31	0.00	0.00	0.00	0.00	